ORISSA HIGH COURT: CUTTACK

Dated, Cuttack, this the 16th March, 2020 **NOTICE**

In view of the outbreak of **Corona Virus (COVID-19)**, Hon'ble the Acting Chief Justice and Hon'ble Judges of this Court have been pleased to direct that the functioning of this Court from 17.03.2020 shall be restricted to urgent matters and that the routine matters will not be taken up for the time being till the threat persists.

Only those cases which are urgent in nature and cannot await may be mentioned before the Deputy Registrar (Judicial) during the mention hour. Nature of urgency and the assigned Bench be clearly mentioned in the mention memo. Deputy Registrar (Judicial) shall place those memos before the Hon'ble Court for obtaining instruction regarding listing of the same.

Mentioning of routine matters during this period may be avoided.

It is hereby informed that personal appearance of the parties unless the same is indispensible would not be insisted and no adverse order will be passed for absence of any lawyer or litigant on account of illness.

Members of the Bar are requested not to recommend the issuance of visitor passes during this period and to avoid congregation inside and outside the Court rooms.

Considering the importance of the safety measures for health, all concerned are requested to cooperate in this regard, in the interest of all.

> Sd/- L.K.DASH 16/03/2020 REGISTRAR (JUDICIAL)